

[Shri K. R. Ganesh]

(xdi) Department of Science and Technology

(xiii) Department of Space

(xiv) Department of Supply

(xv) Parliament, Department of Parliamentary Affairs, Secretariats of President and Vice-President and Union Public Service Commission (Placed in Library. See No. LT-4519/73].

(2) (i) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1971-72, Union Government (Posts and Telegraphs) under article 151(1) of the Constitution.

(ii) A copy of Union Government Appropriation Accounts (Posts and Telegraphs) for 1971-72 (Hindi and English versions). [Placed in Library. See No. LT-4520/73.]

(3) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1972, along with the Statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.

[Placed in Library. See No. LT-4516/1/73].

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 26 published in Gazette of India dated the 13th January, 1973 together with an explanatory memorandum.

(ii) G.S.R. 26 and 27 published in Gazette of India dated the 13th January, 1973 together with an explanatory memorandum.

(iii) G.S.R. 50 published in Gazette of India dated the 20th January, 1973 together with an explanatory memorandum. [Placed in Library. See No. LT-4517/73].

(5) A copy of Notification No. G.S.R. 70 (Hindi and English versions) published in Gazette of India dated the 27th January, 1973 issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library. See No. LT-4521/73].

AIRCRAFT (AMENDMENT) & RULES, 1973, AND REPORT OF WORKING OF COMMISSION OF RAILWAY SAFETY FOR 1971-72.

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): On behalf of Dr. Sarojini Mahishi, I beg to lay on the Table—

(1) A copy of the Aircraft (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 60 in Gazette of India dated the 20th January, 1973, under section 14A of the Aircraft Act, 1934, together with an explanatory note.

[Placed in Library. See No. LT-4515/73].

(2) A copy of the Report (Hindi and English versions) on the working of the Commission of Railway Safety for [Placed in Library. See No. LT-4514/73].

ASSENT TO BILL

SECRETARY: Sir, I lay on the Table the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1973 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 2nd March, 1973.